

MR. CHAIRMAN: Mr. Prime Minister, our conclusion is that after the Government have considered this matter and when they come to certain decisions, the U.P.S.C. Report and the Government's decisions will be sent to our Secretary, who will distribute them to the Members.

SHRI BHUPESH GUPTA: About the evidence . . .

SHRI V. PRASAD RAO (Andhra Pradesh): The Prime Minister said that the evidence is voluminous . . .

MR. CHAIRMAN: No, no.

SHRI JAWAHARLAL NEHRU: I am sorry. Sir, the Table is not big enough for it.

SHRI BHUPESH GUPTA: If it is not big, I will carry. I volunteer to carry the load to the Library hall.

MR. CHAIRMAN: True, he will walk out and will give the Table to you.

DR. R. B. GOUR (Andhra Pradesh): Will it be available in the Parliament Library?

SHRI BHUPESH GUPTA: Somewhere.

**STATEMENT RE AGREEMENT
BETWEEN INDIA AND PAKISTAN
OVER THE USE OF INDUS BASIN
WATERS FOR 1959-60**

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM) : Sir, on the 27th April, 1959, the House was informed that an authenticated copy of the Agreement between the Government of India and the Government of Pakistan for *Ad Hoc* Transitional Arrangements for the period from April 1, 1959 to March 31, 1960, which was concluded at Washington on the 17th April, 1959, was awaited and that as soon as it was received, a copy of it would be laid on the Table of the House. This has since been received and a copy

of it is placed on the Table of the House. [Placed in Library. See No. LT.1415]59.]

MR. CHAIRMAN: Hafiz Mohammad Ibrahim, I should like to tell you that this statement was made yesterday in the Lok Sabha. Perhaps, one of your deputies could have laid it here at the same time.

SHRI H. P. SAKSENA (Uttar Pradesh) : May I know why this Agreement was signed at Washington and neither in Delhi nor in Karachi?

AN HON. MEMBER: That does not matter.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): May I take it that it will be circulated?

MR. CHAIRMAN: Yes, it will be.

PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 1952

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy each of the following Notifications of the Ministry of Labour and Employment publishing further amendments in the Employees' Provident Funds Scheme, 1952:

- (i) Notification G. S. R. No. 164, dated the 30th January, 1959.
- (ii) Notification G.S.R. No. 400, dated the 28th March, 1959.

[Placed in Library. See No. LT-1438] 59 for (i) and (ii).]

NOTIFICATION APPLYING THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952 TO ROAD MOTOR TRANSPORT ESTABLISHMENTS

SHRI ABID ALI: Sir, I also lay on the Table, a copy of the Ministry of